

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 1011 / 2018

IN THE MATTER OF:

Jagdish Kumar

.....Applicant

Versus

State of Haryana

.....Respondents

STATUS REPORT IN PURSUANCE TO THE
ORDER DATED 05.07.2019 ISSUED BY THIS
HON'BLE TRIBUNAL.

RESPECTFULLY SHOWETH:

1. That the present status report is being filed in view of the directions passed by this Hon'ble National Green Tribunal on dated 05.07.2019. This Hon'ble Tribunal was pleased to pass the following directions on 05.07.2019:-

"The timeline proposed is in conflict with the statutory timelines under the SWM Rules, 2016. Such leisurely timeline is not only in conflict with the Rules but also at the cost of the environment. If such longer timeline is permitted unconditionally, the result will be that damage to the environment will continue. The timeline is also in violation of order of this Tribunal in O.A. No. 606/2018 passed in the presence of the Chief Secretary, Haryana on 06.03.2019, requiring that the entire State be made fully complaint with the Rules in maximum period of one year."



2. That in this regard, it is most respectfully submitted that Gohana town is a part of the Rohtak Integrated Solid Waste Cluster, wherein Waste to Energy Plant is proposed to be set up in City Rohtak. In this process, E-Tender was invited for Integrated Solid Waste Management Cluster Rohtak through Municipal Corporation, Rohtak on dated 05.03.2019 and due date for submission of bid was extended due to administrative exigencies and the last date of bid submission was 05.09.2019. However, in pursuance of aforesaid tender, no tender has been received for Waste to Energy Project. In view of such eventuality, the fresh tender will have to be restructured after conducting a conference with the prospective National/International Bidders. The sole reason behind the restructuring of tenders after consulting with the stake holders is that prospective bidders may participate in the fresh tender to be invited. Accordingly, the timelines for setting up of waste to energy plant will be rescheduled.
3. That it is also pertinent to mention that at present, 170 TPD Waste to Compost Plant is being successfully run in the City Rohtak by the Municipal Corporation, Rohtak.
4. That the Municipal Council, Gohana has taken various effective steps for compliance of the Solid Waste Management Rules, 2016 and as per the report of the Municipal Council, Gohana, some of them are as under:-
- a) 100% Door to Door collection is being done in all the wards of Municipal Council, Gohana.
 - b) The segregation of waste has been initiated in 12 wards out of total 23 wards of Municipal Council, Gohana.
 - c) Efforts are being made to make the dumpsite odour free.



- d) Tender regarding Sanitation Park /compost pit at the dumpsite area for treating fresh wet waste has been invited by MC Gohana and is under Evaluation Process.
- e) It has constructed 03 compost pits on their own level before the finalization of Sanitation Park /compost pit tender.
- f) The waste on the plot belongs to petitioner has been cleared by the Municipal Council, Gohana.
- g) Tender has been called for treating the legacy waste lying on the dumpsite admeasuring 4.7 acre and is under Evaluation Process.

From the above, it is amply clear that the State Government is taking sincere efforts to comply with the Solid Waste Management Rules, 2016 and the directions of this Hon'ble Tribunal passed vide its order dated 05.07.2019. The above said report will also be included in the report to be filed by the State Government in OA No. 606 of 2018.

PLACE: CHANDIGARH
DATED: 17.09.2019


KESHNI ANAND ARORA
CHIEF SECRETARY HARYANA

Letter No - 122805

Date 17/09/2019

TO

THE HON'BLE CHAIRMAN
NATIONAL GREEN TRIBUNAL,
NEW DELHI.